

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)  
CHENNAI**

**O.A. No.232 OF 2017 (SZ)**

**BETWEEN**

**S.P.MUTHURAMAN,**

S/o.S.Ponnusamy,  
No.204, Railway Feeder Road,  
Sankar Nagar Post – 627 357,  
Tirunelveli District.

...Applicant

**AND**

**1. THE SECRETARY,**

Environment and Forest Department,  
Government of Tamilnadu,  
St.George Fort, Chennai – 600 009.

And 4 Others.

...Respondents

**ADDITIONAL REPLY STATEMENT – VII**  
**PAPERBOOK FILED BY THE 5<sup>TH</sup> RESPONDENT**

**M/s.ARUN ANBUMANI & ARYA RAJ**

Counsel for the 5<sup>th</sup> Respondent

IV, High Court Chambers, High Court Buildings  
Chennai – 600 104, Mobile No.: 98410 56005

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)  
CHENNAI**

**O.A. No.232 OF 2017 (SZ)**

**BETWEEN**

**S.P.MUTHURAMAN,**

S/o.S.Ponnusamy,

No.204, Railway Feeder Road,

Sankar Nagar Post – 627 357,

Tirunelveli District.

...Applicant

**AND**

**1. THE SECRETARY,**

Environment and Forest Department,

Government of Tamil Nadu,

St. George Fort, Chennai – 600 009.

And 4 Others.

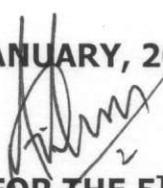
...Respondents

**INDEX TO PAPERBOOK – VIII**

<b>S. No.</b>	<b>DATE</b>	<b>PARTICULARS</b>	<b>ANNEXURE</b>	<b>PAGE</b>
1.	18-01-2021	Additional Reply Statement – VII of the 5 <sup>th</sup> Respondent	---	1 – 3
2.	18-12-2020	Email from the Respondent Board	R5 – 95	4
3.	17-12-2020	Consent Order issued under the Air (Prevention and Control of Pollution) Act, 1981	R5 – 96	5 – 13
4.	17-12-2020	Consent Order issued under the Water (Prevention and Control of Pollution) Act, 1974	R5 – 97	14 – 23

**CERTIFIED TO BE TRUE COPIES**

**DATED AT CHENNAI ON THIS THE 18<sup>TH</sup> DAY OF JANUARY, 2021**

  
**COUNSEL FOR THE 5<sup>TH</sup> RESPONDENT**

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)****CHENNAI****O.A.No.232 OF 2017 (SZ)****BETWEEN****S.P.MUTHURAMAN,**

S/o.S.Ponnusamy,  
No.204, Railway Feeder Road,  
Sankar Nagar Post – 627 357,  
Tirunelveli District.

...Applicant

**AND****1. THE SECRETARY,**

Environment and Forest Department,  
Government of Tamil Nadu,  
St. George Fort, Chennai – 600 009.

**2. THE MEMBER SECRETARY,**

Tamil Nadu Pollution Control Board,  
No.76, Anna Salai, Guindy,  
Chennai – 600 032.

**3. THE JOINT-CHIEF ENVIRONMENTAL ENGINEER,**

Tamil Nadu Pollution Control Board,  
30/2, "SIDCO" Industrial Estate,  
Pettai, Tirunelveli – 627 010.

**4. THE DISTRICT ENVIRONMENTAL ENGINEER,**

Tamil Nadu Pollution Control Board (TNPCB),  
30/2, "SIDCO" Industrial Estate,  
Pettai, Tirunelveli – 627 010.

**5. M/s.MADURA COATS PRIVATE LIMITED,**

Rep. by its Managing Director,  
Papavinasam Mills Post,  
Ambasamudram Taluk,  
Tirunelveli District – 627 422.

...Respondents

**ADDITIONAL REPLY STATEMENT – VII OF THE 5<sup>TH</sup> RESPONDENT**

1. The 5<sup>th</sup> Respondent is **M/s.MADURA COATS PRIVATE LIMITED**, Papavinasam Mills Post, Ambasamudram Taluk, Tirunelveli District – 627 422. The 5<sup>th</sup>

MADURA COATS PVT. LTD.

(M. RAMASUBRAMANIAN)  
Senior Manager - Legal

Respondent is represented herein by its Senior Manager – Legal, who is well acquainted with the facts and circumstances of the case, authorized to and competent to verify to this Additional Reply Statement – VII.

The address for service of all notices and process on the 5<sup>th</sup> Respondent is that of its Counsel **M/s.ARUN ANBUMANI & ARYA RAJ**, Advocates at IV, High Court Chambers, High Court Buildings, Chennai – 600 104.

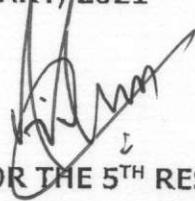
2. The 5<sup>th</sup> Respondent submits that in the above O.A., they had earlier filed a Reply Statement dated 05-12-2017, Additional Reply Statements dated 24-12-2019, 28-02-2020, 13-07-2020, 01-09-2020 and 19-11-2020, all along with documents, before this Hon'ble Tribunal. This Hon'ble Tribunal had passed Orders dated 24-01-2020, 28-02-2020, 15-07-2020 and 03-09-2020 giving certain directions to the Respondent Board. Vide this Hon'ble Tribunal's last Order dated 03-09-2020, further time was granted to this Respondent as well as to the Respondent Board for filing detailed comprehensive report and the hearing was adjourned to 27-10-2020.
3. The hearing before this Hon'ble Tribunal scheduled for 27-10-2020 was re-scheduled to 20-11-2020. On 19-11-2020, the 5<sup>th</sup> Respondent filed an Additional Reply Statement – V along with documents setting out the developments that had taken place pursuant to the Order dated 03-09-2020. Similarly, the hearing scheduled on 20-11-2020 was re-scheduled to 18-12-2020. On 19-11-2020, the 5<sup>th</sup> Respondent filed an Additional Reply Statement – VI along with documents setting out the developments that had taken place pursuant to the Order dated 03-09-2020. It is prayed that these may be read as part and parcel herein. The hearing scheduled on 18-12-2020 was re-scheduled to 19-01-2021. Since some more developments have taken place after 18-12-2020, the 5<sup>th</sup> Respondent is filing the present Additional Reply Statement – VII along with documents to bring the same to the benign consideration of this Hon'ble Tribunal.
4. The 5<sup>th</sup> Respondent submits that pursuant to its re-submission of the CTO Application through OCMMS, they received an email dated 18-12-2020 from the Respondent Board intimating them that the CTO (Air & Water) has been granted and the 5<sup>th</sup> Respondent was advised to check the OCMMS Account for details. Pursuant thereto, the 5<sup>th</sup> Respondent learnt that the Respondent Board has issued CTO (Direct) to their Unit on 17-12-2020 with validity upto 31-03-2021 vide Consent Order No.2005221693746 dated 17-12-2020 bearing Proceedings No.T5/TNPCB/F.0787TNV/RL/TNV/A/2020 dated 17-12-2020 issued under Section 21 of

the Air (Prevention and Control of Pollution) Act, 1981 and Consent Order No. 2005121693746 dated 17-12-2020 bearing Proceedings No.T5/TNPCB/F.0787 TNV/RL/TNV/W/2020 dated 17-12-2020 issued under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974, for the products, capacity and effluent generation as sought for by the 5<sup>th</sup> Respondent subject to certain special, additional and general conditions detailed therein.

5. The 5<sup>th</sup> Respondent submits that the above referred documents are annexed along with this Additional Reply Statement – VII and it is prayed that the same may be taken on record by this Hon'ble Tribunal. The 5<sup>th</sup> Respondent further submits that CES, Anna University have already inspected the Unit, completed the water & waste audit and their Report is awaited. The 5<sup>th</sup> Respondent will be submitting the same to the Respondent Board immediately upon receipt of the same. The 5<sup>th</sup> Respondent is reserving its right to file a further/additional Reply and further/additional documents, as and when need arises.

It is therefore most respectfully prayed that this Hon'ble Tribunal may be pleased to take this Additional Reply Statement – VII on record and render justice.

**DATED AT CHENNAI ON THIS THE 18<sup>TH</sup> DAY OF JANUARY, 2021**

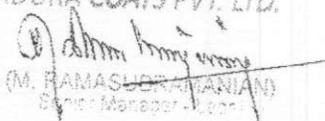
  
**COUNSEL FOR THE 5<sup>TH</sup> RESPONDENT**

**VERIFICATION**

**I, M.RAMASUBRAMANIAN**, Senior Manager – Legal of the 5<sup>th</sup> Respondent, having office at Papavinasam Mills Post, Ambasamudram Taluk, Tirunelveli District – 627 422, now at Chennai, do hereby verify that the contents of paragraphs 1 to 5 of the Additional Reply Statement – VII are based on records, true to the best of my knowledge, information and belief and I have not suppressed any material fact.

**VERIFIED AT CHENNAI ON THIS THE 18<sup>TH</sup> DAY OF JANUARY, 2021**

for MADURA COATS PVT. LTD.

  
**(M. RAMASUBRAMANIAN)**  
Senior Manager - Legal

**5<sup>TH</sup> RESPONDENT**

**From:** [ocmms-tnpcb@gov.in](mailto:ocmms-tnpcb@gov.in) <[ocmms-tnpcb@gov.in](mailto:ocmms-tnpcb@gov.in)>  
**Sent:** Friday, December 18, 2020 10:46:17 AM  
**To:** Sivakumar Alagiriswamy <[Sivakumar.Alagiriswamy@coats.com](mailto:Sivakumar.Alagiriswamy@coats.com)>  
**Subject:** Application Granted(OCMMS)

**EXTERNAL EMAIL:** This email originated from outside Coats. Do not click links or open attachments unless you know the sender and know the content to be safe.

Greetings!

Dear N SRINIVASAN,

The CTO (Air & Water) for your application no. 21693746 has been Granted. Please check your OCMMS Account for details.

Thanks & Regards:

TNPCB

**This is computer generated mail. Do not send any mail to this email ID**

In-progress Application		Completed Application						
Application No	Submission Date	Application For	Application Type	Certificate For	Status	Scrutiny Status By TNPCB	Scrutiny Completion Date By TNPCB	Keeping With
21693746	04-07-2019 09:27	Air & Water	CTO	direct	Granted	In-Process		RECORD BD

Category of the Industry :

RED

CONSENT ORDER NO. 2005221693746 DATED: 17/12/2020.

PROCEEDINGS NO.T5/TNPCB/F.0787TNV/RL/TNV/A/2020 DATED: 17/12/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –DIRECT –M/s. MADURA COATS PRIVATE LIMITED , S.F.No. Part 335-1, Part 336, Part 337-3, Part 338-1, Part 338-2B, Part 338-3D, 338-4B, 339-1, 339-2, Part 339-3, Part 340, 341-1, 341-2, 341-3, 341-4, 341-5, 342, 343-2, 595, 594-1, Part 677, ALADIYUR 2 village Ambasamudram Taluk and Tirunelveli District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

**Ref:** (1). Unit's CTO-Direct Application No. 21693746, Dated:- 04.07.2019 and resubmitted on 14.11.2019

(2). DEE/TNV, IR.No : F.0787TNV/RL/DEE/TNV/2020 dated 27.11.2019 & 15.12.2020

(3). CCC Resolution vide Item No.CCC /CA/11/2020, dated:- 23.05.2020.

(4). Unit Letter dated 12.11.2020 along with Bank Guarantee for Rs.25,00,000/- valid for a period of one year along with ZLD adequacy report & STP Proposal vetted by CES, Anna University.

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,

M/s . MADURA COATS PRIVATE LIMITED

S.F No.Part 335-1, Part 336, Part 337-3, Part 338-1, Part 338-2B, Part 338-3D, 338-4B, 339-1, 339-2, Part 339-3, Part 340, 341-1, 341-2, 341-3, 341-4, 341-5, 342, 343-2, 595, 594-1, Part 677,

ALADIYUR 2 Village,

Ambasamudram Taluk,

Tirunelveli District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

**S. Ragupathi** Digitally signed by S. Ragupathi  
Date: 2020.12.18 10:41:15 +05'30'  
For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

To  
The Director,

M/s.MADURA COATS PRIVATE LIMITED,  
Madura Coats Private Limited  
7th floor, Jupiter, Prestige Technology Park,  
Outer Ring Road, Marathahalli,  
Bangalore – 560103

Pin: 560103

**Copy to:**

- 1.The Executive Officer, MANIMUTHARU-Town Panchayat, Ambasamudram Taluk, Tirunelveli District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, TIRUNELVELI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.
4. File

-----

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Dyeing and Finishing of synthetic sewing thread	615	Tons/Month
2.	Bleaching of Cotton Sewing thread	150	Tons/Month
3.	Mercerising, Bleaching, Dyeing & Finishing of cotton sewing thread	35	Tons/Month
4.	Bleaching of Cotton cloth	1500000	metres/ Month
5.	Spinning , Twisting of multifolded , unprocessed yarn -Synthetic	715	Tons/ Month
6.	Spinning , Twisting of multifolded , unprocessed yarn - Cotton	85	Tons/ Month
7.	Dyeing and Finishing of Zip Tape / Zip Tape Chain	30	Tons/Month

2. This consent to operate is valid for operating the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

<b>I Point source emission with stack :</b>				
<b>Stack No.</b>	<b>Point Emission Source</b>	<b>Air pollution Control measures</b>	<b>Stack height from Ground Level in m</b>	<b>Gaseous Discharge in Nm<sup>3</sup>/hr</b>
1	Blow Room - Synthetic	Stack - east	20.40	15680
2	Blow Room - Synthetic	Stack - west	20.40	15680
3	Blow Room -Cotton	Stack	15.15	12545
4	Gassing Machine -1	Common Quenching Tank with stack	6	
5	Gassing Machine - 2	Common Quenching Tank with stack	6	
6	Gassing machine -3	Common Quenching Tank with stack	6	
7	Gasing Machine- 4	Common Quenching Tank with stack	6	
8	Boiler 15 TPH X 2 Nos(Biomass)	Individual ESP with common Stack	50	13700
9	Boiler 10 TPH X 4 Nos ( Furnace oil)	Common stack	50	12000
10	DG Set 1000 KVA	Acoustic enclosures with stack	10	320
11	DG Set 1000 KVA	Acoustic enclosures with stack	10	320
12 to 15	DG set 860 KVA X 4 Nos	Stack each	10	685
16 to 26	DG set 500 KVA x 11 Nos	Acoustic enclosures with stack each	7	640
<b>II Fugitive/Noise emission :</b>				
<b>Sl. No.</b>	<b>Fugitive or Noise Emission sources</b>	<b>Type of emission</b>	<b>Control measures</b>	
1.	DG Set 1000 KVA (2 Nos. Each)	Noise	Acoustic Enclosure with Stack (Each)	
2.	DG Set 860 KVA ( 4 Nos)	Noise	Stack	
3.	Blow Room - Synthetic	Fugitive	Compactor waste recovery system	
4.	Blow Room - Synthetic	Fugitive	Compactor waste recovery system	
5.	Blow Room - Synthetic	Fugitive	Automatic waste recovery sysytem	

6.	Blow Room - Cotton	Fugitive	Automatic waste recovery system	
7.	Blow Room - Cotton	Fugitive	Automatic waste recovery system	
8.	Spinning - Synthetic	Fugitive	Over head cleaners - 56 Nos	
9.	Spinning - Cotton	Fugitive	Over head cleaners - 28 Nos	
10.	Finishing - Cotton sewing thread	Fugitive	Over head cleaners - 9 Nos	
11.	Dyeing	Fugitive	Dyestuff weighment - Dust filtering system - 3 Nos	
12.	DG set 500 KVA each ( 11 Nos)	Fugitive	Acoustic Enclosure with stack ( each )	

3(a). The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
-----	-----------	------	------------------	--------

**Annexure enclosed if applicable. :-**

3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	50 80	20 80
2.	Nitrogen Dioxide (NO <sub>2</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM <sub>10</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM <sub>2.5</sub>	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	40 60	40 60
5.	Ozone (O <sub>3</sub> )	Annual 24 hours	8 Hours 1 Hour	100 180	100 180

Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m <sup>3</sup> miligram/m <sup>3</sup>	02 04	02 04
8.	Ammonia (NH <sub>3</sub> )	Annual 24 hours	microgram/m <sup>3</sup> microgram/m <sup>3</sup>	100 400	100 400
9.	Benzene (C <sub>6</sub> H <sub>6</sub> )	Annual	microgram/m <sup>3</sup>	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m <sup>3</sup>	01	01
11.	Arsenic (As)	Annual	nanogram/m <sup>3</sup>	06	06
12.	Nickel (Ni)	Annual	nanogram/m <sup>3</sup>	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Residential Area	55	45

4. All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
5. The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
6. The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
7. The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.
8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

**Special Additional Conditions:**

The unit shall install the approved retrofit emission control device/equipment with at least 70% Particulate matter reduction efficiency on all DG sets with capacity of 125 KVA and above or otherwise the unit shall be shift to gas based generators within the time frame prescribed in the notification No. TNPCB/Labs/DD(L)02151/2019 dated 10.06.2020 issued by TNPCB.

**Additional Conditions:**

1. The unit shall operate & maintain the APC measures efficiently and continuously so as to satisfy the standards prescribed by the Board.
2. The unit shall conduct AAQ survey through MoEF & CC approved lab for all NAAQ parameter once in 6 months and furnish the report to Board.
3. The unit shall provide online stack sensor to monitor, PM, SO<sub>2</sub> and NO<sub>x</sub> in the common stack provided for FO fired boiler emission.
4. The unit shall provide online stack sensor to monitor, PM, in the common stack provided for biomass fired boiler emission.
5. The unit shall adhere to the AAQ/stack emission and ANL standards prescribed by the Board
6. The unit shall comply with the outcome of the Court case in in W. P. No.29067 & 29062 of 2018 which is pending before the Hon'ble High Court of Madras.

**S. Ragupathi** Digitally signed by S. Ragupathi  
Date: 2020.12.18 10:42:04 +05'30'  
**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.

19. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**S. Ragupathi** Digitally signed by S. Ragupathi  
Date: 2020.12.18 10:42:39 +05'30'  
**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

Category of the Industry :

RED

CONSENT ORDER NO. 2005121693746 DATED: 17/12/2020.

PROCEEDINGS NO.T5/TNPCB/F.0787TNV/RL/TNV/W/2020 DATED: 17/12/2020

**SUB:** Tamil Nadu Pollution Control Board –CONSENT TO OPERATE – DIRECT -M/s. MADURA COATS PRIVATE LIMITED , S.F.No. Part 335-1, Part 336, Part 337-3, Part 338-1, Part 338-2B, Part 338-3D, 338-4B, 339-1, 339-2, Part 339-3, Part 340, 341-1, 341-2, 341-3, 341-4, 341-5, 342, 343-2, 595, 594-1, Part 677, ALADIYUR 2 villageAmbasamudram Taluk and Tirunelveli District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) – Issued- Reg.

- Ref:** (1). Unit's CTO-Direct Application No. 21693746, Dated:- 04.07.2019 and resubmitted on 14.11.2019
- (2). DEE/TNV, IR.No : F.0787TNV/RL/DEE/TNV/2020 dated 27.11.2019 & 15.12.2020
- (3). CCC Resolution vide Item No.CCC /CA/11/2020, dated:- 23.05.2020.
- (4). Unit Letter dated 12.11.2020 along with Bank Guarantee for Rs.25,00,000/- valid for a period of one year along with ZLD adequacy report & STP Proposal vetted by CES, Anna University.

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,  
M/s . MADURA COATS PRIVATE LIMITED  
S.F No.Part 335-1, Part 336, Part 337-3, Part 338-1, Part 338-2B, Part 338-3D, 338-4B, 339-1, 339-2, Part 339-3, Part 340, 341-1, 341-2, 341-3, 341-4, 341-5, 342, 343-2, 595, 594-1, Part 677,  
ALADIYUR 2 Village,  
Ambasamudram Taluk,  
Tirunelveli District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2021

**S. Ragupathi** Digitally signed by S. Ragupathi  
Date: 2020.12.18 10:38:08 +05'30'  
For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai

To  
The Director,  
M/s.MADURA COATS PRIVATE LIMITED,  
Madura Coats Private Limited  
7th floor, Jupiter, Prestige Technology Park,  
Outer Ring Road, Marathahalli,  
Bangalore – 560103

Pin: 560103

**Copy to:**

- 1.The Executive Officer, MANIMUTHARU-Town Panchayat, Ambasamudram Taluk, Tirunelveli District .
  2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, TIRUNELVELI.
  3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.
  4. File
-

### SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
<b>Product Details</b>			
1.	Dyeing and Finishing of synthetic sewing thread	615	Tons/Month
2.	Bleaching of Cotton Sewing thread	150	Tons/Month
3.	Mercerising, Bleaching, Dyeing & Finishing of cotton sewing thread	35	Tons/Month
4.	Bleaching of Cotton cloth	1500000	metres/ Month
5.	Spinning , Twisting of multifolded , unprocessed yarn -Synthetic	715	Tons/ Month
6.	Spinning , Twisting of multifolded , unprocessed yarn - Cotton	85	Tons/ Month
7.	Dyeing and Finishing of Zip Tape / Zip Tape Chain	30	Tons/Month

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
<b>Effluent Type : Sewage</b>			
1.	Sewage 1 ( Toilet)	200.0	190 KL for Gardening and 10 KL for toilet flushing
2.	Sewage 2 ( Canteen)	100.0	100 KL for Gardening
<b>Effluent Type : Trade Effluent</b>			
1.	Trade Effluent -I - RO permeate & reject condensat	3524.0	Recycling to process
2.	Trade Effluent -II - Mercerising	147.0	Recycling to process after caustic recovery
3.	MEE rejects	13.0	Through ATFD

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			01	02	01	02	03
1.	pH		5.5 to 9	5.5 to 9	5.5 to 9	5.5 to 9	5.5 to 9
2.	Temperature	oC	-	-	shall not exceed 5°C above the receiving water temperature	shall not exceed 5°C above the receiving water temperature	shall not exceed 5°C above the receiving water temperature
3.	Particle size of Suspended solids	-	-	-	shall pass 850 micron IS sieve	shall pass 850 micron IS sieve	shall pass 850 micron IS sieve
4.	Total Suspended Solids	mg/l	30	30	100	100	100
5.	Total Dissolved solids (inorganic)	mg/l	-	-	2100	2100	2100
6.	Oil & Grease	mg/l	-	-	10	10	10
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20	20	30	30	30
8.	Chemical Oxygen Demand	mg/l	-	-	250	250	250
9.	Chloride (as Cl)	mg/l	-	-	1000	1000	1000
10.	Sulphates (as SO4)	mg/l	-	-	1000	1000	1000
11.	Total Residual Chlorine	mg/l	-	-	1	1	1
12.	Ammonical Nitrogen (as N)	mg/l	-	-	50	50	50
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-	-	100	100	100
14.	Free Ammonia (as NH3)	mg/l	-	-	5	5	5
15.	Arsenic (as As)	mg/l	-	-	0.2	0.2	0.2
16.	Mercury (as Hg)	mg/l	-	-	0.01	0.01	0.01
17.	Lead (as Pb)	mg/l	-	-	0.1	0.1	0.1
18.	Cadmium(as Cd)	mg/l	-	-	2	2	2
19.	Hexavalent Chromium (as Cr+6)	mg/l	-	-	0.1	0.1	0.1
20.	Total Chromium (as Cr)	mg/l	-	-	2	2	2
21.	Copper (as Cu)	mg/l	-	-	3	3	3
22.	Zinc (as Zn)	mg/l	-	-	1	1	1
23.	Selenium (as Se)	mg/l	-	-	0.05	0.05	0.05
24.	Nickel (as Ni)	mg/l	-	-	3	3	3
25.	Boron (as B)	mg/l	-	-	2	2	2
26.	Percent Sodium	%	-	-	-	-	-
27.	Residual Sodium Carbonate	mg/l	-	-	-	-	-
28.	Cyanide (as CN)	mg/l	-	-	0.2	0.2	0.2
29.	Fluoride (as F)	mg/l	-	-	2	2	2
30.	Dissolved Phosphates(as P)	mg/l	-	-	5	5	5
31.	Sulphide (as S)	mg/l	-	-	2	2	2
32.	Pesticides	mg/l	-	-			
33.	Phenolic Compounds (as C6H5OH)	mg/l	-	-	1	1	1
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-	-	10-7	10-7	10-7

35.	Radioactive materials b). Beta emitters	micro curie/ml	-	-	10-6	10-6	10-6
36.	Fecal Coliform	MPN/100ml	-	-	-	-	-

4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
  - a. Industrial Cooling, Spraying in mine pits or boiler feed.
  - b. Domestic purpose.
  - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
  - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
  - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
  - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
  - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
  - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

**Additional Conditions:**

1. The unit shall operate and maintain the STP provided for the treatment of sewage / canteen effluent efficiently and continuously so as the treated sewage satisfies the standards prescribed by Board.
2. The unit shall operate and maintain Effluent Treatment Plant and Zero Liquid Discharge System (ZLDS) comprising of Primary & Secondary treatment system, Ultrafiltration, Three stage Reverse Osmosis (RO) system, Multi Effect Evaporator-2 Nos and Agitated Thin Film Dryer(ATFD)-3 Nos so as the RO permeate and MEE condensate are reused back in the process and MEE concentrated reject is converted to mixed salt efficiently and continuously so as to achieve zero discharge at all times.
3. The unit shall utilise the concentrated mercerising effluent back into the process after caustic recovery.
4. The unit shall furnish records on quantity of mercerising effluent treated in the caustic recovery plant and quantity reused back in the process
5. The unit shall utilise the treated sewage for greenery development inside the premises at a rate of 35 KL/hectare/day without any stagnation (or) ponding in the premises
6. The unit shall develop adequate green belt in the vacant land 4.47 hectare immediately for the disposal of treated sewage.
7. The unit shall utilise part of the treated sewage for toilet flushing in the Mill area by providing adequate overhead tank and piping arrangement.
8. The unit shall utilise the treated canteen effluent for greenery development in the colony area at a rate of 35 KL/hectare/day.
9. The unit shall provide Ultra filtration treatment system to further treat the canteen effluent so as to be utilised for toilet flushing in the Colony area.
10. The unit shall connect all the 38 EMFMs provided in the following locations to Water Quality Watch Centre, TNPCB, Chennai
  - i). ETP
  - ii). ZLD
  - iii). STP
  - iv). Canteen STP
  - v). Fresh water line.
11. The unit shall computerize all the EMFMs with recording arrangement and furnish the reading to the Board regularly consolidated every month.
12. The unit shall dispose the ETP sludge then and there without any accumulation in the premises for co-processing in cement kiln as per the authorization issued by the Board.
13. The unit shall store the ETP sludge in covered shed without having any access to rain.
14. The unit shall store the mixed salt generated from ATFD in covered shed with concrete platform until disposal after obtaining authorization of the Board.
15. The unit shall provide mechanical drier for the drying of ETP sludge and the dried sludge shall be stored in covered shed and drying of ETP sludge in open pit arrangement shall be discontinued.
16. The unit shall provide online sensor to monitor pH, and TDS in the upstream and downstream side of the natural stream flowing inside the mill premises with computerised recording arrangement.
17. The unit shall not store ETP sludge outside the premises at Ayyanarkulam, Manarkoil village, Ambasamudram taluk, Tirunelveli District.
18. The unit shall conduct study with SITRA, Coimbatore with respect to all machineries engaged for dyeing/ bleaching of cotton and synthetic yarn, bleaching of fabric, dyeing of Zip/tape, Mercerising of yarn and to submit a report showing machinery wise Capacity, No. of lots possible to process, No. of bath and MLR and a certificate as issued by SITRA to confirm that the machineries as installed by the unit cannot produce more than applied production capacity and effluent generation.
19. The unit shall provide 6 Nos of piezometers in the ZLD system are in order to monitor the ground

water pollution. The unit should maintain the log book for the ground water quality and seepages if any observed in the piezometers.

20. The unit shall dispose the Hazardous Wastes to the authorized facilities then & there before 90 days as per the conditions stipulated in the authorization issued under the Hazardous and Other Waste (Management & Transboundary Movement) Rules, 2016.

21. The unit shall not construct any additional building without obtaining HACA clearance from competent authority as the Village Aladiyur-II covers under HACA regulation.

22. The unit shall furnish Environmental Statement every year without fail.

23. The unit shall comply with the outcome of the Court case in W. P. No.29067 & 29062 of 2018 which is pending before the Hon'ble High Court of Madras.

24. The unit shall obtain fresh consent if there is any change in the consented capacity.

25. The unit shall not use "use and throwaway plastics" such plastic sheets used for food wrapping, spreading on dining table etc', plastic plates, plastic coated tea cups, -plastic tumbler, water pouches and packets, plastic straw, plastic carry bag and plastic flags irrespective-of thickness, within the industry premises. Instead the unit shall encourage use of eco-friendly alternative such as banana, leaf, arecanut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag, etc.

26. The unit shall comply with the E Waste Management Rules, 2016. E- Waste as listed in Schedule-I, generated by them shall be channelized through collection centre or dealer of unauthorized producer or dismantler or recycler or through the designated take back service provider of the producer to authorized dismantler or recycler. The unit shall maintain records of E Waste generated by them in Form 2 and make such records available for scrutiny by the TNPCB. The CETP shall file annual returns in Form-3, to the TNPCB on or before the 30 th day of June following the financial year.

27. The unit shall furnish the EMFM readings of the flow meter provided at two 6 inch pipeline and one 12 inch pipeline for the intake of fresh water Thamirabarani River source every month without fail.

IIT, Madras Recommendations:-

Under Water Act

(1). The unit shall provide a new STP of capacity 300 KLD and a UF system to recycle or reuse the treated water in the process for the combined treatment of sewage and canteen wastewater and put into operation within a period of 10 (TEN) months as per the time schedule furnished by the unit. The monthly progress report on the providing of STP shall be furnished to the DEE/Tirunelveli & to the Board.

(2). The unit shall carry out a detailed water audit as well as waste audit CES, Anna University, based on the use of water through water balance and the wastewater balance, Hazardous wastes generation quantities for the last one year. The study shall reveal the quantity of the water used and the sewage and effluent generation, sludge generation from effluent treatment and also the salt generation, along with the environmental management plan as per the time schedule furnished by the unit in Bank Guarantee.

(3). The unit shall provide separate EMFMs to the domestic supply to the colony, domestic supply to the unit, RO permeate reuse and make up water to the process.

(4). The unit shall take extreme adequate measures not to discharge the effluent / sewage into the channel/the River.

S. Ragupathi Digitally signed by S. Ragupathi  
Date: 2020.12.18 10:39:26 +05'30'

For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai



### GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
  - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
  - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
  - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.

**S. Ragupathi** Digitally signed by S. Ragupathi  
Date: 2020.12.18 10:40:06 +05'30'

**For Member Secretary,  
Tamil Nadu Pollution Control Board,  
Chennai**

**BEFORE THE NATIONAL GREEN TRIBUNAL (SZ)  
CHENNAI**

**APPLICATION No.232 OF 2017 (SZ)**

**BETWEEN**

**S.P.MUTHURAMAN,**

S/o.S.Ponnusamy,

No.204, Railway Feeder Road,

Sankar Nagar Post – 627 357,

Tirunelveli District.

...Applicant

**AND**

**1. THE SECRETARY,**

Environment and Forest Department,

Government of Tamilnadu,

St.George Fort, Chennai – 600 009.

And 4 Others.

...Respondents

**ADDITIONAL REPLY STATEMENT – VII**  
**PAPERBOOK FILED BY THE 5<sup>TH</sup> RESPONDENT**

**M/s.ARUN ANBUMANI & ARYA RAJ**

(Counsel for the 5<sup>th</sup> Respondent)

Mobile No.98410 56005